

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH
JAIPUR.

OA NO. 246/96

Date of order: 23.4.1996

S.K.Chowdhary

: Applicant

Vs.

Union of India and others

: Respondents

Mr.S.Kumar, learned counsel for the applicant

CORAM:

HON'BLE SHRI GOPAL KRISHNA, VICE CHAIRMAN
HON'BLE SHRI G.P.SHARMA, MEMBER (ADMINISTRATIVE)

ORDER
(PER HON'BLE SHRI GOPAL KRISHNA, VICE CHAIRMAN)

In this application under Section 19 of the Administrative Tribunals Act, 1985 Shri S.K.Chowdhary has prayed for a direction to the respondents to fix his pay w.e.f. 3.10.1973 and to allow him arrears of difference as a result of pay fixation from due date.

2. We have heard the learned counsel for the applicant.

3. The applicant's contention is that since the seniority list was revised pursuant to certain decisions of the Tribunal and the same was termed as final seniority list in the grade of Assistant Engineer (Civil), the applicant made representations on 2.2.94 (Annex.A-1) and 1.9.1994 (Annex.A-3) requesting the concerned authorities to grant due fixation of pay in the post of Assistant Engineer from the deemed date of promotion i.e. 9.10.1973. The representations evoked no response. The learned counsel for the applicant wants his representations to be decided on ~~Civilian~~ merit.

4. This OA is disposed of at the stage of admission with a direction to the respondent No.2 to decide the representations made by the applicant dated 2.2.94 (Annex.A-1) and 1.9.1994 (Annex.A-3) through the detailed speaking order within a period of three months from the date of receipt of a copy of this order. Let a copy of this OA with annexures thereto, be sent alongwith a copy of this order to respondent No.2. The applicant shall be at liberty to file a fresh OA if he is aggrieved by any decision taken on his representations, provided the same is within limitation.

(O.P.Sharma)
Member (A)

Gopal Krishna
(Gopal Krishna)
Vice Chairman